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Central Administrative Tribunal, Principal Bench

Contempt Petition No.190 of 2002 in  
Original Application No.52 of 2000

New Delhi, this the 5th day of June, 2002

Hon'ble Mr.Justice Ashok Agarwal,Chairman  
Hon'ble Mr.S.A.T.Rizvi,Member(A)

Mahjabeen Akhtar  
D/o late Shri Raunaq Ali Siddiqui  
R/o 1478,Ajmal Khan Street  
Ballimaran,  
Delhi

.... Petitioner

(By Advocate: Shri Arun Bhardwaj)

Versus

1. Shri S.K.Tripathi  
Secretary,  
Department of Education  
M/o H.R.D., Govt. of India  
Shastri Bhawan, New Delhi

2. Shri Hamidullah Bhat  
Director,  
National Council for Promotion of Urdu  
Department of Education  
M/o H.R.D., Govt. of India  
West Block-I, R.K.Puram  
New Delhi.

- Respondents

(By Advocate: Shri M.M.Sudan)

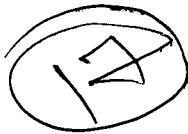
O R D E R (ORAL)

By Justice Ashok Agarwal,Chairman

Non-observance of directions contained in the order passed on 11.9.2000 in OA No.52/2000 is made the basis of the present contempt petition. By the order, applicant has been directed to be granted pay in the grade of Rs.6500-10500 with consequential benefits. Aforesaid order of the Tribunal has been impugned by the respondents by instituting Writ Petition No.3719/2002 and the same is pending hearing and final disposal. No interim orders have, however, been passed.

2. In view of the aforesaid state of things, respondents on the 4th of June, 2002, have issued an order

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granting the aforesaid grade with consequential benefits to the applicant. Shri Sudan, the learned counsel appearing on behalf of the respondents makes a statement that applicant will be paid the arrears within a period of three weeks from today. According to him, this will be subject to the outcome of the Writ Petition pending in the High Court.

3. In view of the aforesated position, no case now survives to take action for contempt. Present contempt petition, in the circumstances, is disposed of with no order as to costs.

( S.A.T. Rizvi )  
Member (A)

( Ashok Agarwal )  
Chairman

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